

3

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.125/2003 IN O.A.NO.1774/2002

Wednesday, this the 7th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

1. Brahmpal s/o Shri Ravidass working as Book Binder Printing Section, E-in-C Branch AHQ, Kashmir House, New Delhi
2. Hazari Lal s/o Shri Ramji Lal working as Machine Minder Printing Section, E-in-C Branch, AHQ Kashmir House, New Delhi
3. Bhagmal s/o Shri Khazan Chand r/o P-7, 111/Mangolpuri, New Delhi

..Applicants

(By Advocate: Shri M.K. Bhardwaj)

Versus

Union of India & Others through

1. Subhbir Dutta
Secretary, Ministry of Defence
South Block, New Delhi
2. Hari Oniyal
Engineer-in-Chief (EIC)
Army HQ, Kashmir House, DHQ, New Delhi
3. Maj. P.G. Satwara
Garrison Engineer
RR Hospital, Rao Tula Ram Marg
New Delhi

..Respondents

(By Advocate: Shri M.K. Gaur for Shri R.P. Aggarwal)

O R D E R (ORAL)

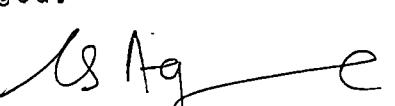
Shri Justice V.S. Aggarwal:

Learned counsel for applicants states that if so advised, the applicants would file a fresh application challenging the order that has been passed. Subject to that, he does not press the present Contempt Petition.

2. Resultantly, rule is discharged.

(Govindan S. Tampi)
Member (A)

sunit /


(V.S. Aggarwal)
Chairman